

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

CA No. 452/1991

Lucknow, this 19th day of February, 2001

Hon'ble Mr. Rafiquddin, JM
Hon'ble Mr. M.P. Singh, AM

Manoj Kumar Tiwari
9/419, Hata Surat Singh
Chaupatiyan, Lucknow

.. Applicant

(None present for the applicant)

Versus

Union of India, through

1. Secretary
Scientific Research, New Delhi
2. Chairman, Technology Application Dn.
CFTRI, Chinchat Dewa Road, Lucknow
3. Controller, CFTRI, Lucknow
4. Jt. Secretary(Admn.)
CSIR, New Delhi

.. Respondents

(Mr. A.K. Chaturvedi, Advocate)

By Mr. M.P. Singh ORDER(oral)

The applicant has approached this Tribunal for issuing directions to the respondents to treat him as still continuing in service and to set aside the termination of services of the applicant. The applicant inter alia ~~has~~ has pleaded that termination order has been passed without affording opportunity of being heard and also without following the provisions of Industrial Disputes Act or Contract Labour (Regulation and Abolition) Act, 1970. Since the applicant claims verdict in his favour on the basis of Industrial Disputes Act, this Tribunal has no jurisdiction to decide any industrial dispute. It is obvious that the OA is not maintainable before this Tribunal and the same is dismissed as not maintainable. It is however open to the applicant to approach the appropriate forum for redressal of his grievance. No order as to costs.


AM


JM

/gtv/